

IN THE COURT OF ADDITIONAL CHIEF METROPOLITAN

MAGISTRATE, DELHI

CC NO: 46 OF 2004

14/01/04

Securities and Exchange Board of India, a statutory body established under the provisions of Securities and Exchange Board of India Act, 1992, having its Head office at Mittal Court, B – Wing, 224 Nariman Point, Mumbai 400 021 represented by its Legal Officer, Shri Sharad Bansode.

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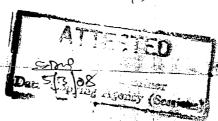
...Complainant

VERSUS .

- Bliss Agro (India) Ltd. a Company
 incorporated Under the Companies
 Act, 1956, having its Regd. Office at:
 Nai Abadi, Geeta Nagar, Hosiarpur,
 Punjab. And having its corporate office
 at: SCO 811, NAC, Chandigarh-Kalka
 Road, Manimajra, Chandigarh-160101.
- Dr. Vinod Kuthiala; Managing Director of Accused No.1, O/o: Nai Abadi, Geeta Nagar, Hosiarpur, Punjab. And having its corporate office at: SCO 811, NAC, Chandigarh-Kalka Road, Manimajra, Chandigarh-160101.
- Shri Sushil Kr. Sood, Director of Accused No.1, O/o: Nai Abadi, Geeta

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Nagar, Hosiarpur, Punjab. And having its corporate office at : SCO 811, NAC, Chandigarh-Kalka Road, Manimajra, Chandigarh-160101.

- Shri Vikas Vohra, Director of Accused No.1, O/o: Nai Abadi, Geeta Nagar, Hosiarpur, Punjab. And having its corporate office at SCO 811, NAC, Chandigarh-Kalka Road, Manimajra, Chandigarh-160101.
- 5. Ms. Kamlesh Sood, Director of Accused No.1, O/o: Nai Abadi, Geeta Nagar, Hosiarpur, Punjab. And having its corporate office at: SCO 811, NAC, Chandigarh-Kalka Road, Manimajra, Chandigarh-160101.
- 6 Shri Ashok Kumar, Director of Accused No.1, O/o: Nai Abadi, Geeta Nagar, Hosiarpur, Punjab. And having its corporate office at SCO 811, NAC, Chandigarh-Kalka Road, Manimajra, Chandigarh-160101.
- Shri Pramod Kumar, Director of Accused No.1, O/o: Nai Abadi, Geeta Nagar, Hosiarpur, Punjab. And having its corporate office at: SCO 811, NAC, Chandigarh-Kalka Road, Manimajra, Ghandigarh-160101.
- 8. Ms. Neelam Bhatia, Director of



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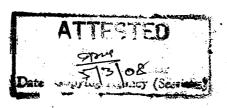
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Accused No.1, O/o: Nai Abadi, Geeta Nagar, Hosiarpur, Punjab. And having its corporate office at: SCO 811, NAC, Chandigarh-Kalka Road, Manimajra, Chandigarh-160101.

.....Accused

COMPLAINT UNDER SECTION 190 & 200 OF THE CODE OF CRIMINAL
PROCEDURE, 1973 READ WITH SEC. 24(1), 27 OF SECURITIES AND EXCHANGE
BOARD OF INDIA ACT, 1992

May It Please Your Honour:





Ar Sh Mann for StB1.

All accursed are r.O.

9.3.07



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File taken up again after lunch.

Present: Sh. Mann for SEBI.

Accused are P().

Ms. Jyoti Jindgar witness is also present.

An application has been moved on behalf of SEBI for substitution of Ms. Jyoti Jindgar in place of Sh. Sharad Bansode who had originally filed the complaint. The substitution is sought on the ground that Sh. Sharad Bansode is on study leave and is unable to travel to Delhi and his summoning would entail delay. Since the application is only a formal one and seeks to substitute one officer of the SEBI for the one who had filed the complaint on behalf of the SEBI, the application is allowed. Ms. Jyoti Jindgar is permitted to continue the complaint on behalf of SEBI. She be examined.



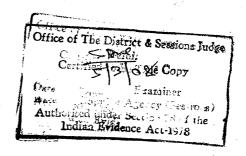
Taken up again.

CW-1 has been examined. Sh. Mann has closed the evidence on behalf of SEBI. The evidence has been recorded 1J/S 299 Cr.P.C.

The file be consigned to the records to be revived upon the apprehension of any or all of the accused.

ASJ : DELHI

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